

(12)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 286 OF 2003

New Delhi, this the 27th day of November, 2003

HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

Smt. Vinita Tyagi Police,
Sub-Inspector PR (W/SI),
Serving in Security Main Lines,
Vinay Marg, New Delhi
Presently in Women Cell/NE District
(Delhi Police) R/o Q.No.15 Type-III,
P.S.Preet Vihar,
Delhi-51

.....Applicant

(By Advocate : Shri V.P.S.Tyagi)

Versus

1. The Chief Secretary,
Govt. of NCT,
Delhi.
2. The Commissioner of Police,
Police H.Qrs. Vikas Marg,
New Delhi.
3. The Deputy Commissioner of Police,
Security,
New Delhi.

.....Respondents

(By Advocate : Shri Ajesh Luthra)

ORDER (ORAL)

This application under section 19 of the Administrative Tribunals Act, 1985 has been filed seeking direction to the respondents to reimburse the total medical expenditure incurred by the applicant while undergoing treatment at Anand Hospital in August, 2001. As per details furnished by the applicant at Page 22 (Annexure-A3), total expenditure of Rs.19,717.33 was incurred. The learned counsel of the applicant informs that the applicant has been reimbursed Rs.6300/- only and remaining amount of Rs.13,417.33 has not been paid to her inspite of the fact that she was eligible for reimbursement of the total expenditure incurred.

Am 30/11/03

2. The respondents have filed reply stating that the payment already made is in accordance with the CGHS Package No.21.5 and no further amount is payable to the applicant.

3. After hearing arguments of the learned counsel of both the parties and after perusing the materials available on record, it is noticed that the applicant had filed a representation dated 28.2.2002 (Annexure-A1) seeking reimbursement of disallowed portion of medical expenditure. It is stated that the respondents have not given any reply so far relating to this representation. In the circumstance, without going into the merits of the claim of the applicant, Respondent No.3 is directed to pass a speaking order on the representation of the applicant stating particularly as to which part of the medical expenses incurred by the applicant was not reimbursed to her and the reasons for such disallowance of medical expenditure under intimation to the applicant. Such a speaking order should be passed within two months from the date of receipt of a copy of this order.

4. In view of what has been stated in the preceding paragraph, the OA is disposed of at this stage without any order as to costs.


(R.K. UPADHYAYA)
ADMINISTRATIVE MEMBER

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